

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A./T.A./M.P. No.

Pramila Surana Versus Union of India and ors

Date of Order	Orders
20.7.2001	OA No.89/99 with MAs Nos. 245/99 and 108/2000 Mr. Virendra Lodha, counsel for the applicant Mr. Sanjay Pareek, counsel for respondents Nos. 1 and 2 Mr. U.D.Sharma, counsel for respondent No.3 The learned counsel for the applicant submits that in view of the judgment of Hon'ble the Supreme Court in Ajit Singh-II case, the seniority list has been revised by the State Government and in view of this, the grievance of the applicant presently stands redressed and, therefore, he does not want to proceed with this case. The case is, therefore, disposed of as not pressed at this stage. Accordingly, the interim stay granted vide order dated 23.2.1999 stands vacated. Misc. Applications Nos. 245/99 and 108/2000 do not survive in view of the order passed in the OA and, therefore, disposed of as having become infructuous. (GOPAL SINGH) Adm. Member (A.K.MISRA) Judl.Member